

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

## CAMP AT NAGPUR

ORIGINAL APPLICATION NO. 642/96.

DATED THE 6TH DAY OF AUGUST, 96.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri P.P.Srivastava, Member (A).

Dhruva Kumar Mehra,  
R/o.Laxman Barten,  
Bhandara At & PO LALBARRAH,  
Tahsil WARASEONI, Dist.BALAGHAT,  
Pin Code: 481 441 (MP). ... Applicant,

By Advocate Shri M.Ayyub.

## Versus

The Union of India through :

1. The Secretary, Ministry of Railways,  
Rail Bhavan, Railway Board,  
RAFI MARG, NEW DELHI - 110 001.
2. The General Manager,  
S.E.Railway, Garden Reach,  
Calcutta - 43.
3. The Divl: Railway Manager,  
S.E.Railway, Nagpur - 440 001.     ... Respondents.

ORDER ORAL

( Per Shri B.S.Hegde, Member (J) )

The Counsel for the applicant states that he has worked for more than 242 days and his prayer is for regularisation of service as Hamal with seniority.

He is given liberty to approach the appropriate forum to obtain the above relief.

The OA is disposed of with above directions.

(P.P.SRIVASTAVA)  
MEMBER(A)

(B.S. HEGDE)  
MEMBER (J)

abp.

Judgement dt. 6/8/96.  
is given to the parties.

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13/8/96.

R.F. no. 98/96  
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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

R.P. NO.: 98/96 IN O.A. NO. 642/96.

Dated this 28th, the Thursday of November, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

D. K. Mehra ... Applicant

Versus

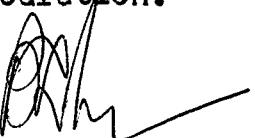
Union Of India & 3 Others ... Respondents.

Tribunal's order by circulation :

The applicant has filed this review petition seeking review of the order of this Tribunal dated 06.08.1996. The O.A. was disposed of at the admission stage itself on the ground of jurisdiction and liberty was given to him to approach the appropriate forum to obtain the relief. The main contention of the applicant is that he has worked in the Respondents' department for more than 242 days and that he should be regularised and grant him seniority. Firstly, the review petition ought to have been filed within 30 days from the date of receipt of a copy of the order dated 06.08.1996, which he did not do so. There is a delay of 25 days in filing this R.P. The reason given by the applicant for the delay is not convincing. Since the O.A. itself was disposed of for want of jurisdiction, the question of reviewing such an order

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does not arise. Accordingly, the R.P. is dismissed by circulation.

  
(P.P. SRIVASTAVA)

MEMBER (A).

  
(B. S. HEGDE)

MEMBER (J).

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